

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34897/2024
(Arising out of impugned final judgment and order dated 07-03-2024
in WP No. 180/2024 07-03-2024 in WP No. 181/2024 passed by the High
Court For The State Of Telangana At Hyderabad)

DR. DASOJU SRAVAN KUMAR

Petitioner(s)

VERSUS

THE SECRETARY TO HER EXCELLENCY, THE HONBLE GOVERNOR, STATE OF
TELANGANA Respondent(s)

(IA No.176179/2024-CONDONATION OF DELAY IN FILING and IA
No.176180/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.176178/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 14-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Muhammad Ali Khan, Adv.
Mr. Abhik Chimni, Adv.
Mr. Pranav Kumar Jha, Adv.
Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Av.
Mr. Uday Bhatia, Adv.
Mr. Arjun Sharma, Adv.
Mr. Kamran Khan, Adv.
Mr./Ms. A.Reyna Shruti, Adv.
Mr. Abishek Jebaraj, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice, returnable within four weeks.

Till further orders, the impugned judgment of
the High Court shall remain stayed.

Any nominations made in the meantime, shall
remain subject to the final outcome of this petition.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)